## <u>COURT-II</u>

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

# APPEAL NO. 314 OF 2017 & IA NO. 781 OF 2017

Dated: 24<sup>th</sup> October, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

#### In the matter of:

M/s Diwakar Solar Projects Ltd. .... Appellant(s)

Versus

Central Electricity Regulatory Commission &Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand Srivastava

Mr. Nishant Talwar

Counsel for the Respondent(s) : Mr. Naveen Hegde for

Mr. Nikhil Nayyar for R-1

Mr. M. G. Ramachandran Ms. Anushree Bardhan Mr. Shubham Arya for R-2

Mr. Ruchir Mishra

Mr. Sanjeev Saxena for R-3/MNRE

Ms. Swapna Seshadri

Ms. Neha Garg for R-10 to R-12

Mr. Rajiv Srivastava Ms. Garima Srivastava Ms. Gargi Srivastava

Ms. Harshita Sinha for R-13

### **ORDER**

The learned counsel appearing for the Respondent Nos.10 to12 prays for another three weeks time for compliance of order dated 12.09.2018

Submission made by the learned counsel appearing for the Respondent Nos.10 to12, as stated above, is placed on record.

The learned counsel appearing for the Respondent Nos.10 to12 is permitted for compliance of order dated 15.01.2018. Thereafter, rejoinder, if any, may be filed by 07.12.2018 after duly serving copy on the other side.

List this matter on <u>11.01.2019</u>, as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member

(Justice N. K. Patil) Judicial Member